

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.76/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2020**

Name of the Company: Narmada Sagar Agri Seeds Pvt Ltd
V/s
Entire Ceramics Ltd

Section 7 of the Insolvency and Bankruptcy Code,
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

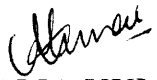
(Through Video Conferencing)

Advocate, Mr. Wasif S. Kadari appeared on behalf of the petitioner.

Advocate, Mr. Harmish Shah appeared on behalf of the respondent submitted that the matter may be settled, hence, he is requesting for an adjournment. Learned lawyer for the petitioner is conceded. Hence, the matter is adjourned.

List the matter on 11.01.2021


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 9th day of November, 2020.